

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P IB) No.729/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M

Name of the Company	Orissa Stevedores Ltd.-Vs-The Orissa Minerals Development Co. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MRS. MANJU BHUTERIA, Adv.
2. MR. SAUBHIC CHOWDHURY, Adv.
3. MR. NIKHIL JAIN, Adv.
4. MR. DRIPTO MAJUMDAR, Adv.
5. MS. OISWARIYA BASU, Adv.

Operational
creditor

DMajumdar
20/12/17

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the petitioner for effective service on the corporate debtor. Petitioner is to

serve the notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 09/01/2018 for admission.

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(Jinan K.R.)
Member (J)

[Handwritten signature]

(V.P.Singh)
Member (J)

ORDER

As per directions of the Hon'ble NCLAT in its order dated 08/12/17, the Corporate Debtor is directed to serve the notice of admission on the corporate debtor and file the affidavit of service within 7 days from today. The Corporate Debtor is directed to list the matter for admission on 09/01/2018.